

Case No.
FIR no. 52/19
PS Crime Branch
State vs. Pawan @ Suresh
U/s 25 Arms Act.

08.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of regular bail on behalf of accused Pawan @ Suresh.

Present: Sh. Deepak Kumar, Ld. APP for State
Sh. Parmanand Jaint, Ld. LAC for applicant/ accused.
Arguments on bail application heard.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 08.03.2019 and in the present case since 12.03.2019. That he is innocent and has been falsely implicated in this case. That accused has clean antecedent. That nothing was recovered from the applicant/ accused. That recovery is the planted one.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
08.10.2020

Case No.

FIR no. 20609/2020

PS Pandav Nagar

State vs. Mohd. Rahat

U/s 379 IPC

08.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of bail on behalf of accused Mohd. Rahat.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Rizwan Anand, Ld. Counsel for applicant.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he belongs to a poor family. That he is sole bread earner of his family and having 2 children. That investigation of the case is almost over. That he is innocent and has been falsely implicated in this case.

The application is opposed by the Ld. APP for the State on the ground that he is habitual offender and may repeat the offence if released on bail.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
08.10.2020

Case No.
FIR no. 12333/20
PS Kalyanpuri
State vs. Prem Singh.
U/s 379/411 IPC

08.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Prem Singh.

Present Sh. Deepak Kumar, Ld. APP for State

Sh. Parmanand Jaint, Ld. LAC for applicant/ accused.

It is submitted by the Reader of the court that bail application of the present applicant/ accused has already been allowed on 05.10.2020.

At this stage, Ld. Counsel for applicant prays for withdrawal of the application.

The application is accordingly dismissed as withdrawn.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
08.10.2020

Case No.
FIR no. 19026/20
PS Pandav Nagar
State vs. Mohd. Rahat
U/s 379 IPC

08.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of bail on behalf of accused Mohd. Rahat.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Rizwan Anand, Ld. Counsel for applicant.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he belongs to a poor family. That he is sole bread earner of his family and having 2 children. That investigation of the case is almost over. That he is innocent and has been falsely implicated in this case.

The application is opposed by the Ld. APP for the State on the ground that he is habitual offender and may repeat the offence if released on bail.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
08.10.2020

FIR no. 453/20
PS Pandav Nagar

08.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Mobile Phone Oppo A31 White Colour on superdari to the applicant Vipin Kumar.

Present Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
08.10.2020

Case No.
FIR no. 327/2020
PS Pandav Nagar
State vs. Kalu @ Rajender
U/s 356/379/411/34 IPC

08.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is first application for grant of bail on behalf of accused Kalu @ Rajender.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Rajeev Kumar, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 09.09.2020. That he is innocent and has been falsely implicated in this case. That accused has clean antecedent. That no public witness was joined by the IO in this case.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
08.10.2020